

INDEX TO TYPED SET OF PAPERS

Annexure No.	Description	Date	Pages
1	Report along with enclosure of the Joint Inspection Committee formed as per the order of Hon'ble National Green Tribunal, Southern Zone Chennai dated 30.07.2020	05.10.2020	5 - 17


MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO.129 OF 2020 (SZ)



IN THE MATTER OF:

Mr. L. Sambath, Puducherry

Applicant(s)

The Member Secretary,
Puducherry Pollution Control Committee,
Puducherry and Ors.

Respondents(s)

1e
4/10

INSPECTION REPORT FILED ON BEHALF OF THE JOINT COMMITTEE FORMED AS
PER THE ORDER OF THE HON'BLE NGT (SZ) DATED 30.07.2020

INDEX

Sl. No.	Particulars	Page Nos.
1.	Inspection Report of the Joint Committee	1 - 4
2.	Annexure - I - Analysis of water samples	5
3.	Annexure - II - Designated Best Use Water Quality Criteria	6
4.	Annexure - III - Report of the Commissioner, Pondicherry Municipality	7 - 9
5.	Annexure - IV - Report of the Chief Engineer, Public Works Department	10 - 11
6.	Annexure - V - Report of the Director, (Department of Science, Technology & Environment)-cum-Member Secretary, Puducherry Pollution Control Committee	12
7.	Annexure - VI - Letter addressed to the Commissioner, Pondicherry Municipality	13

So / JSA-2
(05/10/20)

Dr
5/10/20

13/05/20

6

**MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.**

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.129 of 2020 (SZ)

INSPECTION REPORT FILED ON BEHALF OF THE JOINT COMMITTEE FORMED AS
PER THE ORDER OF THE HON'BLE NGT (SZ) DATED 30.07.2020

In the matter of OA No.129 of 2020 (SZ), the Hon'ble National Green Tribunal, Southern Zone, Chennai vide its order dated 30.07.2020 was pleased to appoint a Joint Committee comprising of 1) the District Collector, Puducherry, 2) the Secretary, Local Administration Department or a senior Officer deputed by him, 3) Superintending Engineer of Public Works Department and 4) a Senior Officer from Puducherry Pollution Control Committee to inspect the area in question and submit the report to the Tribunal within a period of two months i.e., on or before 30.09.2020 by e-filing.

In pursuance of the order, the respective Departments have nominated the following members for the Joint Committee to inspect and report:

1. Mr.T. Sudhakar, Deputy Collector (Revenue), North, Puducherry
2. Mr.Thamarai Pugazhendi, Superintendent ^{in-charge} Engineer,
Local Administration Department
3. Mr.N.Srinivasa Rao, Scientific Officer, Department of Science, Technology &
Environment / Puducherry Pollution Control Committee
4. Mr.Xavier Kennedy, Junior Scientific Officer, Department of Science,
Technology & Environment / Puducherry Pollution Control Committee
5. Mr.S.Sivakumar, Commissioner, Puducherry Municipality
6. Mr.N.Balasubramanian, Executive Engineer, Irrigation Division,
Public Works Department.

In compliance with the directions of the Hon'ble Tribunal, the Joint Committee headed by the District Collector made a surprise visit in the Murungapakkam and Olandai lakes on 17.09.2020 at about 10.30 am. The Observations of the Committee are as follows:


MEMBER SECRETARY
PUDUCHERRY POLLUT
CONTROL COMMITTEE
PUDUCHERRY.

I. Procedure for giving fishing rights in Murungapakkam and Olandai lakes

The Murungapakkam and Olandai lakes belong to Public Works Department, Puducherry.

The right of issue of fishing rights in these lake which are within Pondicherry Municipal Jurisdiction and is exercised by the Pondicherry Municipality after NOC being issued by the Public Works Department.

The fishing rights in respect of the said lakes was issued to Thiru.S.Kandhan, Ariankuppam by the Pondicherry Municipality during the year 2002-2003 for a period of one year. The said leasing of fishing rights have been renewed subsequently on nomination basis as tabulated below:

Period	License fee for Murungapakkam lake	License fee for Olandai lake
01.07.2003 to 30.06.2004	Rs.75,400	Rs.14,700
01.07.2004 to 30.06.2005	Rs.86,710	Rs.16,905
01.07.2005 to 30.06.2008	Rs.3,15,711	Rs.61,554
01.07.2008 to 31.06.2010	Rs.2,66,601	Rs.51,982
01.07.2010 to 30.06.2015	Rs.9,37,819	Rs.1,82,851
01.07.2015 to 30.06.2020	Rs.15,10,358	Rs.2,94,483
01.07.2020 to 30.06.2025	Rs.24,32,449	Rs.4,74,269

The Executive Engineer, Irrigation Division, Public Works Department vide letter No.37/PW/EEI/JE(P)-20/20-21 dated 08.05.2020 has issued No Objection for leasing of fishing rights in Murugapakkam and Olandai lakes subject to the fulfilling of the following conditions:

- The tank bunds and appurtenances should not be damaged, if damaged it should be restored immediately.
- Water should not be let out for the purpose of fishing when there is storage in the tank.
- Outside fencing the pipelines, sluices, channels of the tank should not be damaged while fishing.
- There should not be any hindrance for the works to be carried out by the Public Works Department.
- The shutters should not be closed and opened.

**MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.**

- f. Equipments such as Oil Engine / Diesel Engine / Electric Motor should not be engaged inside of lake for pumping of water.
- g. Internal buds should not be formed inside of the lake.
- h. Night time fish harvesting should not be entertained.
- i. Fish harvesting should be carried out in the presence of the Municipal Staff.

It is noted that the Local Administration Department has prohibited the auctioning of fishing rights by the local bodies vide G.O.No.7945/LAS/A3/2015-16 dated 29.01.2016. However, the Pondicherry Municipality has got relaxation for renewal of leasing out of fishing rights to the above said lessee on the following grounds:

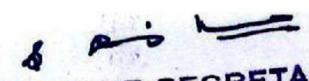
- a) The surface of the water body is maintained by lessee without any massive encroachments of water plants such as Hyacinth. Encroachments by antisocial elements are also prevented by the lessee and the lake is protected from illegal sand mining.
- b) The lessee has to maintain the water bodies clean and conserve the water for getting a good harvest of fishes.
- c) For the growth of fish, water is very much essential. Therefore the lessee has to keep the water level of the lake intact, so that the ground water level of the surrounding area will also be benefitted.
- d) It is highly beneficial to the local body in this critical situation i.e the local bodies are suffering from short of funds even to pay salary and pension.
- e) It is also beneficial to general public being the consumers of the fish.

Based on the No Objection received from the Executive Engineer, Public Works Department, Pondicherry Municipality and approval of the Special Officer, Municipal Council the Pondicherry Municipality renewed the license for fishing rights.

On expiry of the license on 30.06.2020 and based on the approval of the Municipal Council, the demand amount of Rs.24,32,449/- and Rs.4,74,269/- (Excluding Security Deposit Rs.2,43,245 +Rs.47,427 = Rs.2,90,672/- and GST amount of Rs.4,37,841 + Rs.85,368 =Rs.5,23,209) in respect of Murungapakkam and Olandai lakes respectively was collected from the lessee Thiru.Kandhan. and the license for fishing rights was renewed by Pondicherry Municipality from 01.07.2020 to 30.06.2025 vide No.PM/RO-II/569/A5/2003/2020-21 dated 16.06.2020.

II. Water quality of the Murungapakkam and Olandai lakes

The Puducherry Pollution Control Committee has taken water samples from the lakes and as per the analysis report the water samples are not meeting the designated best use water quality criteria prescribed by the CPCB for surface water class 'A', 'B' & 'C'. Copy


**MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.**

of the analysis report and water quality criteria are enclosed as annexure I and II. The Scientists from Puducherry Pollution Control Committee have observed that the aquatic nature of the lakes is fit for fishing activities and there were no suspended particles visible on the water surface of the lake.

III. Conclusion

1. The Municipal Administration has licensed the fishing rights in the said lakes on nomination basis since 01.07.2003, subject to the conditions stipulated by the Public Works Department, Puducherry.
2. The Municipality has not fixed any upper limit for doing fishing activity and therefore the question of exceeding the upper limit does not arise.
3. No damage has been caused to the lakes as well as the aquatic life due to fishing activities as per the observations of the Public Works Department and Puducherry Pollution Control Committee.
4. The Municipality has been advised to go for auctioning to ensure transparency and to maximize the revenue.



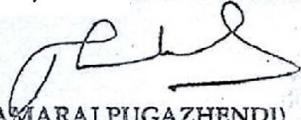
(N. SRINIVASA RAO)
Scientific Officer,

Department of Science, Technology & Environment
/ Puducherry Pollution Control Committee



(XAVIER KENNEDY)
Junior Scientific Officer,

Department of Science, Technology & Environment
/ Puducherry Pollution Control Committee



(THAMARAI PUGAZHENDI)
Superintendent Engineer,
Local Administration Department



(N. BALASUBRAMANIAN)
Executive Engineer, Irrigation Divn.
Public Works Department



(T. SUDHAGAR)
Deputy Collector (Revenue), North,
Puducherry



(S. SIVAKUMAR)
Commissioner,
Puducherry Municipality



(Dr. ARUN.T, IAS)
District Collector,
Puducherry

**MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.**

ANNEXURE - I

Analysis of water samples

S.No.	Parameters	Murungapakkam Lake (South)	Murungapakkam Lake (North East)	Olandai Lake (South East)	Olandai Lake (South)
1.	Sample ID	896	897	898	898
2.	Date of sampling	04.08.2020	04.08.2020	04.08.2020	04.03.2020
3.	Time	09.45 AM	10.00 AM	10.20 AM	10.45 AM
4.	Weather	Cloudy	Cloudy	Cloudy	Cloudy
5.	Depth of water body	1 Feet	1 M	0.75 M	0.75 M
6.	Floating matter	Water Lily, Algae	Water Hyacinth, Algae	Algae	Water Hyacinth, Algae
7.	Colour	Light Green	Light Green	Light Green	Light Green
8.	Latitude	11° 54' 25.95"	11° 54' 50.46"	11° 54' 52.34"	11° 54' 52.27"
9.	Longitude	79° 47' 49.29"	79° 48' 1.94"	79° 48' 2.69"	79° 47' 51.99"
10.	Temp° C	29.0	29.0	29.0	29.0
11.	pH	7.56	8.15	7.84	7.83
12.	Conductivity (µS/Cm)	1092	1034	1287	1078
13.	DO(mg/l)	1.6	4.8	2.0	2.6
14.	COD(mg/l)	64.0	56.0	64.0	76.0
15.	BOD(mg/l)	6.5	5.5	6.0	7.5
16.	NH ₃ -N(mg/l)	BDL	BDL	BDL	BDL
17.	NO ₃ -N(mg/l)	BDL	BDL	BDL	BDL
18.	NO ₂ -N(mg/l)	BDL	BDL	BDL	BDL
19.	Nitrate (mg/l)	0.0297	0.0137	0.0093	0.0110
20.	TSS (mg/l)	43.0	31.0	21.0	19.0
21.	Sulphate (mg/l)	13.3	12.08	2.17	7.25
22.	Phosphate (mg/l)	0.1020	0.0912	2.62	2.41
23.	Total Coliform MPN/100 ml	900	1600	1600	500
24.	Faecal Coliform MPN/100 ml	500	<2	<2	<2
25.	Faecal Streptococci MPN/100 ml	23	<2	<2	13


MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

ANNEXURE - II

Designated Best Use Water Quality Criteria

Designated-Best-Use	Class of water	Criteria
Drinking water source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 C 2mg/l or less
Outdoor bathing (organized)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total Coliforms Organism MPN/100ml shall be 5000 or less pH between 6 and 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 C 3mg/l or less
Propagation of Wildlife and Fisheries	D	pH between 6.5 to 8.5. Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.0 to 8.5. Electrical Conductivity at 25C micro mhos/cm Max.2250 Boron Max. 2mg/l


MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

ANNEXURE - III

PONDICHERRY MUNICIPALITY
REVENUE SECTION - II

No.2681/PM/RO-II/A.5/2020

Date:03.09.2020

To
The District Collector,
Office of the District Collector,
Puducherry

Sub: PM - RO-II - The leasing out of Fishing Rights to the Murungapakkam and Olandai Lake - Directions of the National Green Tribunal - Factual Report - Furnished - Reg.

Ref: No.1108/82/DRDM/2020 Dated.11.08.2020 of the Office of the District Collector, Puducherry.

Sir,

In advertent to your letter cited on the subject mentioned above, I submit to furnish a factual report as follows:-

1. The said Murungapakkam and Olandai Lake belongs to Public Works Department, Puducherry.
2. The right of issue of fishing rights in this lake which is within Pondicherry Municipal Jurisdiction is exercised by this Municipality with the concurrence of the Public Works Department.
3. The right of fishing rights in respect of the said lakes had been issued by this Municipality during the year 2002-2003 for a period of one year to Thiru.S.Kandhan, Ariankuppam. The said licence had been subsequently granted for the period of one year for 2003-04, and the same was renewed upto 2004-05 in the same of the same licensee.
4. Further, the said leasing of fishing rights had been renewed from 01.07.2005 to 30.06.2008 @ Rs.3,15,711/- and Rs.61,554/- in respect of Murungapakkam and Olandai lake respectively. Subsequently, with an increase of 10% of the Lease amount every year, the said leasing right had been renewed for the year 01.07.2008 to 30.06.2010 on collection of Rs.2,66,601/- and Rs.51,982/- in respect of Murungapakkam and Olandai lakes respectively.
5. Again the said leasing of fishing rights had been renewed for the further period of 5 years from 01.07.2010 to 30.06.2015 on collection of Rs.9,37,819/- and Rs.1,82,851/- in respect of Murungapakkam and Olandai lakes respectively.
6. Further, the said leasing of fishing rights had been renewed for the further period of 5 years from 01.07.2015 to 30.06.2020, with approval of the Municipal Council on collection of Rs.15,10,358/- and Rs 7,94,483/- in respect of Murungapakkam and Olandai lakes respectively vide this office order No.PM/RO-II/569/A5/2003-15 dated.06.08.2015.


**MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.**

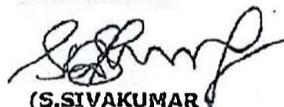
7. Further, a representation dated 13.03.2020 addressed to the Commissioner, Pondicherry Municipality was made by Thiru.S.Kandhan of Ariankuppam the licensee of Fishing Rights for above said lakes. The above representation was endorsed by Hon'ble Minister for Local Administration.
8. Therein, he has stated that, he has incurred loss in the previous year and requested that the fishing licence period that expires in the month of June 2020 may be renewed for a further period of five years in Murungapakkam and Olandai lakes, (i.e) from 01.07.2020 to 30.06.2025.
9. In this regard, this Municipality has sent a letter dated 30.04.2020 to the Executive Engineer, Irrigation Division, PWD to accord necessary clearance for leasing out the fishing rights of the above said two lakes for further period of 5 years from 01.07.2020 to 30.06.2025. In reply, vide their letter dated 08.05.2020 received from Executive Engineer, Irrigation Division, PWD, Puducherry addressed to the Commissioner, Pondicherry Municipality NOC was granted by PWD subject to the following conditions:-
 - a. The tank bunds and appurtenances should not be damaged, if damage it should be restored immediately.
 - b. Water should not be let out for the purpose of fishing when there is storage in the tank.
 - c. Outside fencing the pipelines, sluices, channels of the tank should not be damaged while fishing.
 - d. There should not be any hindrance for the works to be carried out by the Department.
 - e. The shutters should not be closed and opened.
 - f. Equipments such as Oil Engine / Diesel Engine / Electric Motor should not be engaged inside of lake for pumping of water.
 - g. Internal bunds should not be formed inside of the lake.
 - h. Night time fish harvesting should not be entertained.
 - i. Fish harvesting should be carried out in the presence of the Municipal Staff.
10. Based on the NOC received from the PWD, this Municipality also got approval for renewal of leasing out of fishing rights to the above said lessee from the Special Officer, Municipal Council and also for relaxation of the G.O.No.7945/LAS/A3/2015-16 dated 29.01.2016. The Special Officer, Municipal Council gave his approval on dt.01.06.2020 vide the file No.PM/RO-II/569/A5/2003 dt.22.05.2020 at para No.169/nf.

**MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.**

11. Further, based on the approval of the Municipal Council, this Municipality has sent an intimation letter with the demand and conditions to the lessee. After receipt of intimation letter, the lessee had accepted the conditions and paid the demand amount to this Municipality. On collection of Rs.24,32,449/- and Rs.4,74,269/- (Excluding Security Deposit Rs.2,43,245/- +Rs.47,427 = Rs.2,90,672/- and GST amount of Rs.4,37,841/- + Rs.85,368/- =5,23,209 in respect of Murungappakkam and Olandai lakes respectively, the fishing rights was renewed by this Municipality from 01.07.2020 to 30.06.2025.
12. Further, the Municipal Administration have leased out the fishing rights in the said lakes strictly subject to the conditions prescribed by the Public Works Department, Puducherry. The licence conditions for leasing of fishing rights to the above said lakes are enclosed in Annexure of the licence (copy enclosed).
13. Therefore this Municipality has followed all the norms in leasing out the fishing rights. Further, the leasing of fishing rights is justified on the following grounds:-
 - a) The surface of the water body is maintained by lessee without any massive encroachments of water plants such as Hyacinth. Encroachments by antisocial elements are also prevented by them (lessee) and the lake is protected from illegal sand mining.
 - b) The lessee has to maintain the water bodies clean and conserve the water for getting a good harvest of fishes.
 - c) For the growth of fish, water is very much essential. Therefore the lessee will keep the water level of the lake intact, so that the ground water level of the surrounding area will also be benefitted.
 - d) It is highly beneficial to the local body in this critical situation i.e the local bodies are suffering from short of funds even to pay salary and pension.
 - e) It is also benefiting to general public being the consumers of the fish.
 - f) As the lake is maintained clean with water and without plants such as hyacinth, the process of leasing out the fishing rights will be environment friendly. As illegal sand mining is prevented, it is also grand water friendly.

Submitted please.

Yours faithfully,


(S.SIVAKUMAR)
COMMISSIONER
1/4

Copy Submitted to:-

1. The Special Officer-cum-Director, Local Administration Department, Puducherry
- ✓ 2. The Personal Secretary to Secretary, Local Administration, Puducherry


**MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.**

15 -
ANNEXURE - IV

~~No. 1579/PW/CE/EE/PV/06/2020~~
GOVERNMENT OF PUDUCHERRY
PUBLIC WORKS DEPARTMENT

Sub: PW - CE - Submission of Factual Report on fishing in Velrampet Lake & Olandai Lake in compliance to Order of Honourable National Green Tribunal in the matter of O.A. No. 129/2020 (SZ) dated 30.07.2020 - Reg.

Ref: Letter No.1108/B2/DRDM/2020, dated 11.08.2020 of the Revenue Officer, Office of the District Collector, Puducherry.

-00-

This relates to submission of Factual Report to the District Collector, Puducherry in compliance to Order in O.A. No. 129/2020 (SZ) dated 30.07.2020 of Honourable National Green Tribunal for conducting joint inspection of the area in the matter of fishing in Velrampet Lake & Olandai Lake.

2. In this connection, it is reported that earlier the Commissioner, Puducherry Municipality had issued Fishing Rights of Murungapakkam and Olandai lakes to Thiru. Kandan, S/o. Sathiyarasu, No.75, Veerampattinam Road, Ariyankuppam, Puducherry - 605 007 for a period of Five Years upto 30.06.2020 vide Permit No. PM/RO-II/569/A.5/2003-15, dated 06.08.2015 and the lease period ceased on 30.06.2020 (Copy enclosed).

3. However, for the next spell the Commissioner, Pondicherry Municipality requested the Irrigation Division, PWD for issue of NOC for leasing Fishing Rights of Murungapakkam and Olandai lakes for a period of Five Years ending 30.06.2025 vide Lr. No.1015/PM/RO-II/AZ/2020, dt.30.04.2020 (Copy enclosed).

4. Based on the request, the Executive Engineer, Irrigation Division vide Lr. No.37/PW/EE/JP-20/20-21, dt.08.05.2020 issued "No Objection" for leasing out fishing rights in Murungapakkam and Olandai lakes, subject to the following conditions.

- 1) The tank bunds and appurtenances should not be damaged, if damaged it should be restored immediately.
- 2) Water should not be let out for the purpose of fishing, when there is storage in the tanks.
- 3) Outside fencing, pipelines, sluices, channels of the tank should not be damaged while fishing.
- 4) There should not be any hindrance for the works to be carried out by the department.
- 5) The shutters should not be closed and opened.


MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

(G.O. No. 107/2020-21)

No. 157/PW/CE/EPD/AEPD/IRRI/WARM/2020-21

- 6) Equipments such as Oil Engine/ Diesel Engine/ Electric Motor should not be engaged inside of lake for pumping of water.
- 7) Internal bunds should not be formed inside of the lake.
- 8) Night time fish harvesting should not be entertained.
- 9) Fish harvesting should be carried out in the presence of the Municipal Staff.

4. In conclusion, it is reported that based on the request made by the Commissioner, Pondicherry Municipality, 'NOC' for leasing out of fishing rights was issued by Executive Engineer, Irrigation Division, PWD, Puducherry with terms and conditions favourable to safeguard the tank, its appurtenances and water stored. Further, the Public Works Department has no role with regard to leasing out of fishing rights.

5. Further, it is informed that in response to Para-13 of the NGT Order stated above, the Executive Engineer, Irrigation Division, Public Works Department, Puducherry will be the Co-ordinating Officer for providing necessary logistics.

6. The above facts are submitted for information and furtherance please.

(Signature)
 (S. M. MALINGAM)
 CHIEF ENGINEER

No. 157/PW/CE/EPD/AEPD/IRRI/WARM/2020-21 dated 03.09.2020

DISTRICT COLLECTOR, PUDUCHERRY

(Signature)
 Ph. process and well
 for fishery reports
 C. E. *(Signature)*
 03/09/2020

(Signature)
 MEMBER SECRETARY
 PUDUCHERRY POLLUTION
 CONTROL COMMITTEE
 PUDUCHERRY.

- 17 -

ANNEXURE - V

No. 2585/PPCC/PM/NGT/JSA(DSTE)/2020/676
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
III-FLOOR, PHB BUILDING, PUDUCHERRY - 605005.
Phone: (0413) 2201256 Fax: (0413) 2203494

* * *

Puducherry, the 16 SEP 2020

To
The Revenue Officer,
Office of the District Collector,
Puducherry.

Sir,

Sub: PPCC - Fishing in Velampet Lake & Olandai Lake - Direction
of the National Green Tribunal Order dated 30.07.2020 in OA
No. 129 of 2020 - Reg.

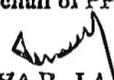
Ref: Your Letter No.1108/B2/DRDM/2020, dated 11.08.2020.

* * *

With reference to the above, the site was inspected by PPCC officials on 26.08.2020 and the following observations are made:

- i. At the time of inspection removal of clay /silt from the Velampet Lake is observed as per the approval of the Deputy Collector of (Revenue) North, Puducherry.
- ii. As per the records available with PWD staff at site, it is noticed that the O/o The Executive Engineer (Irrigation Division), PWD, Puducherry is monitoring the quantum of the silt removed and ensuring other conditions laid down in the Puducherry mines and minerals (concession) Rules, 1997 and periodically reporting to the Deputy Collector (Rev.) North, Puducherry.
- iii. PWD Staff, informed that only during morning time fishing activity is carried by present contractor.
- iv. Further water samples each from Velampet Lake & Olandai Lake were taken by this departments laboratory on 04.08.2020 for analysis. As per the analysis report the water samples are not meeting the designated best use water quality criteria prescribed by the CPCB for surface water class 'A', 'B' & 'C'. Copy of the analysis report standards are enclosed herewith.

For & on behalf of PPCC,

12

(SMITHA.R., I.A.S.)
DIRECTOR (DSTE) / MEMBER SECRETARY
PUDUCHERRY POLLUTION CONTROL COMMITTEE

Encl: As above

Copy to: Guard file


MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.